

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-04-2024 AT 10:30 AM**

CP(IB) No.379/95/HDB/2022

AND

IA(IBC) 151/2024 in CP(IB) No.379/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Union Bank of India

...Petitioner

AND

Shri. N Subba Rao
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB) No. 379/95/HDB/2022

Matter adjourned to 03.05.2024.

IA(IBC) 151/2024

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

It is represented that Resolution Professional report has been served on the Personal Guarantor on 05.03.2024. Objections to the Resolution Professional Report not filed. Personal Guarantor remained ex-parte. For hearing, matter adjourned to 03.05.2024 as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)